

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:4810
ANSWERED ON:08.12.2010
IRREGULARITIES IN MINISTRIES AND PUBLIC SECTOR BANKS
Ahir Shri Hansraj Gangaram; Patil Shri A.T. Nana; Saroj Shri Tufani

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the Central Vigilance Commission has made any recommendation to the Government to take punitive action against senior Government officers including the officers in the Ministries/Departments and Public Sector Banks in case of irregularities committed by them;
- (b) if so, the details thereof and the main points of the recommendations;
- (c) whether the Government has proposed to take any punitive action against the said officers as per the said recommendations; and
- (d) if so, the details of action taken in this regard as per the said recommendations?

Answer

Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions. (SHRI V. NARAYANASAMY)

(a)&(b): The Central Vigilance Commission Act, 2003 provides power to the Commission to exercise superintendence over the vigilance administration of various Ministries of Central Government or Corporation established by or under any Central Act, Govt. Companies and Societies and Local authorities owned or controlled by that Government. For this purpose, the Commission issues guidelines to all Ministries/ Departments/Organizations, from time to time.

The Commission tenders advice in individual cases on a reference received from the Ministries/ Departments/Organizations in respect of officers under its normal advisory jurisdiction. The number of cases where the Commission had advised major and minor penalty proceedings during the last three years are as under:

Year Commission's advice for initiation of disciplinary action
Major Minor

2007	560	243	2008	492	190
2009	517	321			

(c) &(d): Decision/ power to initiate disciplinary action against officers vests with the respective disciplinary authorities of the officers concerned and action against them are taken as per relevant Disciplinary and Appeal rules. The details of action taken by the Disciplinary Authorities on the basis of the Commission's advice are as under:-

Year Prosecution Sanctioned and Punishments awarded
Prosecution Major Minor Administrative
sanctioned penalty penalty action

2007	192	1002	1164	360
2008	138	909	1173	429
2009	225	876	947	381